

**Court No. - 40**

**Case :-** ELECTION PETITION No. - 9 of 2024

**Petitioner :-** Rinki Singh

**Respondent :-** Chhotelal And 10 Others

**Counsel for Petitioner :-** In Person

**Hon'ble Shekhar B. Saraf, J.**

Heard Sri Abhishek Kr. Chaubey, Advocate who has filed his Vakalatnama on behalf of the petitioner in Court today, which is taken on record.

This election petition has been filed praying for declaring the election of Sri Chhotelal/respondent No.1 as Member of Parliament from 80, Robertsganj (SC), Lok Sabha, Sonbhadra/Chandauli, U.P. as null and void.

Issue notice to the respondent No.1 by ordinary process as well as by registered post in terms of Rule 6 of Chapter XV-A of the Allahabad High Court Rules,1952 (hereinafter referred to as the "Rules"), returnable at an early date. Publication be also made in terms of Clause (b) of Rule 6 of Chapter XV-A of the Rules.

Steps be taken within a week.

On or before the next date fixed, the respondent No.1 shall appear and answer the claim and if he wishes to put up the defence, he shall file his written statement together with a list of all documents whether in his possession or power or not, upon which he intends to rely as evidence in support of his defence, in terms of Rule 5 of Chapter XV-A of the Rules.

List this matter on September 12, 2024 at 2.00 P.M.

In default of appearance being entered by respondent No.1 on or before the date fixed, the election petition may be heard and determined in his absence.

**Order Date :-** 6.8.2024

Kuldeep

(Shekhar B. Saraf, J.)